

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH D: NEW DELHI
(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND
SHRI K. NARASIMHA CHARY, JUDICIAL MEMBER**

**ITA No.438/Del/2018
Assessment Year : 2013-14**

Asst. Commissioner of Income Tax, Circle-20(1), Room No.219, 2nd Floor, C.R. Building, I.P. Estate, New Delhi PAN-AABCI5915L	Vs.	M/s Proptiger Realty Pvt. Ltd. 1066, Sector-40, Gurgaon, Haryana-122003
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(Appellant)

(Respondent)

Appellant by	:	None
Respondent by	:	Sh. M. Baranwal, Sr. DR

Date of hearing : **17.03.2021**

Date of pronouncement : **17.03.2021**

ORDER

PER G.S. PANNU, VP :

This appeal by the Revenue for the assessment year 2013-14 is directed against the order of learned CIT(A)-XXVI, New Delhi, dated 06.10.2017.

2. The learned counsel for the assessee, vide its letter dated NIL, has requested for withdrawal of the appeal filed by the Revenue and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.

4. In view of the above, we accept the request of the assessee.

5. In the result, the appeal of the Revenue is dismissed.

Above decision was pronounced in the open court on conclusion of Virtual Hearing on 17th March, 2021.

Sd/-

(K. NARASIMHA CHARY)
JUDICIAL MEMBER

Shekhar

Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

Sd/-

(G.S. PANNU)
VICE PRESIDENT

By Order

Assistant Registrar,
ITAT, Delhi